

AMENDMENTS IN MADRAS RICE MILLS  
LICENSING ORDER

**Dr. P. S. Deshmukh:** Sir, on behalf of Shri M. V. Krishnappa, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S.R.O. 1326, dated the 31st May, 1956, making certain amendments in the Madras Rice Mills Licensing Order, 1955. [Placed in Library. See No. S-239/56]

## PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 28th May, 1956:

1. The Parliamentary Proceedings (Protection of Publication) Bill, 1956.
2. The All-India Institute of Medical Sciences Bill, 1955.
3. The Indian Income-Tax (Amendment) Bill, 1956.
4. The Representation of the People (Second Amendment) Bill, 1955.
5. The Agriculture Produce (Development and Warehousing) Corporations Bill, 1956.
6. The Travancore-Cochin State Legislature (Delegation of Powers) Bill, 1956.
7. The Hindu Succession Bill, 1954.
8. The Life Insurance Corporation Bill, 1956.

\*Published in the Gazette of India dated the 16th July, 1956, pp. 459—583.

\*\*Published in the Gazette of India dated the 16th July, 1956, pp. 584—616.

\*\*\*Published in the Gazette of India dated the 16th July, 1956, pp. 441—457.

STATES REORGANISATION BILL  
REPORT\* OF JOINT COMMITTEE

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to present the Report of the Joint Committee on the Bill to provide for the reorganisation of the States of India and for matters connected therewith.

## CONSTITUTION (NINTH AMENDMENT) BILL

## REPORT\*\* OF JOINT COMMITTEE

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

BIHAR AND WEST BENGAL  
(TRANSFER OF TERRITORIES)  
BILL\*\*\*

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to move for leave to introduce a Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith.

**Mr. Speaker:** Motion moved:

"That leave be granted to introduce a Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith."

**Shri Kamath (Hoshangabad):** Sir, I rise on a point of information. May I know whether this Bill will be referred to the same Joint Committee for report or to a fresh Joint Committee? I also want to know whether the report of that Joint Committee which has been presented today will be taken up along with this on a specified date or whether they will be taken up separately,— this Bill and the other Bill already reported by

Extraordinary Part II — Section 2,

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